

**Government of Jammu and Kashmir,
Civil Secretariat, Revenue Department.**

Notification

Srinagar, the 27th June, 2016

SRO 201; - In exercise of the powers conferred by clause (b) of Section 3 of the Jammu and Kashmir Grant of Permanent Resident Certificate (procedure) Act, 1963 (Act No.XIII of 1963), and in supersession of all the Notifications issued in this behalf, Government hereby appoint the following officers to be the Competent Authority for purposes of the said Act, within the jurisdiction shown against each:-

S.No	Name & designation of the Officer	Jurisdiction
1	Sh. Ajeet Singh KAS. Sub- Divisional Magistrate Bani	Sub- Division Bani.
2	Sh.Rajesh Kumar Basotra KAS,Sub-Divisional Magistrate Badnota Billawar..	Sub- Division Badnota, Billawar

By order of the Government of Jammu and Kashmir

Sd/-

(Muhammad Afzal) IAS

Commissioner /Secretary to Government,
Revenue Department

Dated: -27 -06- 2016

No: - Rev/LB/105/78- Kathua

Copy to the:-

- 1 Financial Commissioner, Revenue, J&K, Srinagar.
- 2 Commissioner/Secretary to Government, General Administration Deptt.
- 3 Divisional Commissioner, Jammu.
- 4 Commissioner/Secretary to Government, Department of Law, Justice and Parliamentary Affairs (with 7 copies).
- 5 Deputy Commissioner, Kathua.
- 6 Director, Archives, Archaeology & Museums, J&K
- 7 Manager Government Press, Jammu for publication in the Govt. Gazette
- 8 OSD.to Hon'ble Minister for Revenue for information of the Minister
- 9 Pvt.Secretary to Hon'ble Minister (MOS) Revenue for information of the Minister
10. Pvt. Secretary to Commssioner/Secretary to Government, Revenue Deptt.
11. I/C Website for hoisting the said notification (SRO) on official website.
- 12 . Notification / Stock file.

(Latief Ahmad)

Under Secretary to Government
Revenue Department